
(2023) 09 RAJ CK 0006
In the Rajasthan High Court
Case No : Civil Writ Petition No. 16623 Of 2021

Lalita Devi

APPELLANT

Vs

Rajasthan State And Others

RESPONDENT

Date of Decision : 04-09-2023

Acts Referred:

Citation : (2023) 09 RAJ CK 0006

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : Rajat Dave

Final Decision : Disposed Of

Judgement

Dr.Nupur Bhati, J

1. At the outset, learned counsel for the petitioner, makes a limited prayer that the review application dated 24.08.2020 (Anenxure-16), preferred by the petitioner before the respondent No.2-UIT, Udaipur, through its Secretary, may be directed to be decided within a particular time frame.

2. In this view of the matter, this Court, deems it appropriate to direct the respondent No.2-UIT, Udaipur, through its Secretary, to decide the review application dated 24.08.2020 (Annexure-16) filed by the petitioner within a period of 'one month' from the date of receipt of certified copy of this order by way of passing a speaking order, strictly in accordance with law.

3. With the aforesaid direction, the instant writ petition is disposed of. Stay application as well as all other pending applications, if any, also stand disposed of.

4. Needless to observe that the petitioner would be at liberty to approach this Court, if occasion arises.